

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. IA/928/2022 IA/1380/2022 IA/1133/2023 IA/1339/2023 IN C.P.
(IB)/293(MB)2021

IN THE MATTER OF

Mr. Mohan Bhatia a Sole Proprietor of Allied Enterprises

V/s

MSH Sarees Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **13.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)